CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.3041/2001 M.A.NO.1552/2002

Wednesday, this the 15th day of January, 2003

Hon'ble Shri Govindan S. Tampi, Member (A) Hon'ble Shri Shanker Raju, Member (J)

Inspector Mr.Harpal Singh Gill No.D-1/487, S/o late Shri Kartar Singh r/o House No.112, lane No.4 Anupam Garden, New Delhi

... Applicant

(By Advocate: Ms.Jasvinder Kaur)

Versus

Govt. of NCT of Delhi through Commissioner of Delhi Police Police Head Quarters I.P. Estate, New Delhi

... Respondents

(By Advocate: Shri George Paracken)

ORDER (ORAL)

Shri Govindan S. Tampi:

Learned counsel for applicant fairly submits that it will serve the purpose if the appeal dated 18.4.2001 filed by applicant against the punishment order is decided by the respondents. Learned counsel for respondents states that he would abide by the directions of this Tribunal.

2. Noting the above-facts, we dispose of the present OA with a direction to the respondents to dispose of the appeal dated 18.4.2001 by passing a speaking and reasoned order within a period of two months from the date of receipt of a copy of this order. No costs.

Shanker Raju)
Member (J)

/sunil/

(Govindan S. Tampi) Member (A)

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